

**GOVERNMENT OF INDIA  
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES  
LOK SABHA**

UNSTARRED QUESTION NO:2996  
ANSWERED ON:12.08.2010  
INDEPENDENT DIRECTORS IN PSUS  
Lagadapati Shri Rajagopal

**Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:**

- (a) whether 21 out of the 43 listed Public Sector Undertakings (PSUs) do not have the required number of Independent Directors as stipulated by SEBI;
- (b) if so, the details of PSUs that do not have the Independent Directors on Board;
- (c) the reasons for delay in appointing Independent Directors on the above PSUs; and
- (d) the time by which all the Independent Directors would be in place?

**Answer**

THE MINISTER OF STATE FOR HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV)

- (a) : Yes, Madam. As on 31.3.2010, of the 47 listed Central Public Sector Enterprises (CPSEs), the Boards of 24 CPSEs do not have the required number of Independent Directors as stipulated by Securities and Exchange Board of India (SEBI).
- (b) : The list of 24 CPSEs whose Boards do not have the required number of Independent Directors is annexed.
- (c) The main reason for delay in appointment of requisite number of Independent Directors on the Boards of these 24 CPSEs is the non-initiation of the proposals for appointment of Independent Directors by the concerned Administrative Ministries/Departments in time.
- (d) The requisite number of Independent Directors would be appointed on the Boards of these 24 CPSEs after submission of complete proposals by the concerned Administrative Ministries/Departments, consideration of such proposals by the Search Committee/Public Enterprises Selection Board and approval of competent authority is obtained for the recommendations made by the Search Committee/Public Enterprises Selection Board in this regard.